भारत का राजपत्र

The Gazette of India

EXTRAORDINARY

PART II—Section 3—Sub-section (ii)

PUBLISHED BY AUTHORITY

No. 2305] NEW DELHI, TUESDAY, NOVEMBER 27, 2012/AGRAHAYANA 6, 1934

अधिसूचना

नई दिल्ली, 27 नवम्बर, 2012

का.आ. 2799(अ)—यदि यूनाइटेड लिबरेशन फंड ऑफ़ असम और उसके विभिन्न गुट, विभिन्न और फंड्स (जिन्हें इसके इसके पश्चात उल्लंघन कहा गया है) का घोषित उद्देश्य पूर्वांत क्षेत्र के अन्य सशस्त्र पृथक्क्षेत्रीय संगठनों से मिलकर, सशस्त्र संघर्ष द्वारा असम को भारत संघ से 'मुक्त कराना' है;

और यह: केंद्रीय सरकार की यह राय है कि उल्लंघन :-

(i) असम को मुक्त करने के अपने उद्देश्य की प्रार्थने के लिए, भारत की संप्रभुता और भू-भागीय अखंडता को विभिन्न गुटों के लिए आश्रित अनेक अवधि और हिंसात्मक क्रियाकलापों में लिप्त हैं;

(ii) असम को भारत से पृथक्कर करने के लिए पूर्वांत क्षेत्र के अन्य विद्ध विद्ध संगठनों के साथ संबंध रहा है;

(iii) इसकी विद्ध विद्ध संगठन के रूप में घोषणा किए जाने के दौरान शी यह अपने देहरों और उद्देश्यों के अनुसार शी अनेक विद्ध विद्ध एवं हिंसात्मक क्रियाकलापों में संलिप्त रहा है;

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And so, the Government of India has decided that the aforesaid act be declared a crime punishable under sections 376 and 377 of the Indian Penal Code, and the President has accordingly declared a state of emergency under section 3(f). The following are the reasons for this decision:

(i) On January 1, 2011, and March 31, 2012, the laws relating to the prevention of atrocities against women and children have been abolished in the state of Andhra Pradesh, where the incident took place;

(ii) On January 1, 2011, and August 31, 2012, the laws relating to the prevention of atrocities against women and children have been abolished in the state of Andhra Pradesh, where the incident took place;

(iii) The government has declared the following places as prohibited areas: 
- Hyderabad
- Secunderabad
- Mulanwadi
- Karimnagar

(iv) The government has declared the following places as prohibited areas: 
- Hyderabad
- Secunderabad
- Mulanwadi
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(v) The government has declared the following places as prohibited areas: 
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MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 27th November, 2012

S.O. 2799(E).—Whereas, the United Liberation Front of Asom and its various factions, wings and fronts (hereinafter referred to as the ULFA) has as its professed aim, the “Liberation” of Assam from the Indian Union through an armed struggle in alliance with other armed secessionist organisations of the North East Region;

And Whereas, the Central Government is of the opinion that ULFA has—

(i) indulged in various illegal and violent activities intended to disrupt the sovereignty and territorial integrity of India in furtherance of its objective of liberating Assam;

(ii) aligned itself with other unlawful associations of North Eastern Region to secede Assam from India;
(iii) in pursuance of its aims and objectives, engaged in several unlawful and violent activities during the currency of its declaration as an unlawful association;

And Whereas, the Central Government is of further opinion that the unlawful and violent activities which are attributed to ULFA include:

(i) seventy five incidents of violence during the period from 1st January, 2011 to 30th September, 2012;

(ii) killing of eleven persons including four Security Forces personnel during the period from 1st January, 2011 to 31st August, 2012;

(iii) indulging in a spate of extortion and secessionist activities, and endangering lives of innocent citizens, in addition to acts of kidnapping for ransom; and

(iv) instructing its cadres to carry out acts by targeting the establishments of security forces and their personnel, political leaders, railways and oil installations;

(v) establishing sanctuaries and training camps in neighbouring countries;

(vi) embarking upon restructuring of its organizational network at the grass root level by launching a quite but systematic drive for recruitment of fresh cadres while continuing its violent and insurgent activities;

And Whereas, the Central Government is also of the opinion that the activities of ULFA are, for the reasons mentioned above, detrimental to the sovereignty and integrity of India and that it is an unlawful association;

And Whereas, if there is no immediate curb and control of unlawful activities of ULFA, it may take the opportunity to-

(i) mobilize its cadres for escalating its secessionist, subversive and violent activities;
(ii) openly propagate anti-national activities in collusion with forces inimical to India’s sovereignty and national integrity;

(iii) indulge in increased killings of civilians and targeting of police and security forces personnel;

(iv) procure and induct more illegal arms and ammunitions from across the border;

(v) extort and collect huge funds and illegal taxes from the public for its unlawful activities;

Now therefore, in exercise of the powers conferred by sub-section (1) of section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), hereinafter referred to as the said Act, the Central Government hereby declares the United Liberation Front of Asom (ULFA) along with all its factions, wings and front organizations as unlawful associations;

The Central Government, having regard to the activities of ULFA mentioned above and to meet the sustained and ever increasing violence committed by ULFA in the recent past against the police, the armed forces and the civilians, is also of the opinion that circumstances exist which render it necessary to declare ULFA to be an unlawful association with immediate effect and accordingly, in exercise of the powers conferred by the proviso to sub-section (3) of section 3 of the said Act, the Central Government hereby directs that this notification shall, subject to any order that may be made under section 4 of the said Act, have effect from the date of its publication in the Official Gazette.

[F. No. 11011/81/2012-NR-VJ]

Dr. M. C. MEHANA/RAN, Jt. Secy.